

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

6th, 7th & 8th Floors, Tower B, World Trade Centre,  
Nauroji Nagar, New Delhi- 110029  
Ph: 011-26189709 Fax: 011-20904365

## **Petition No.: 197/TT/2025**

Date: 1.5.2025

To

Shri Mohd. Mohsin  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2  
Sector-29, Gurgaon-122001

**Subject:- Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset for Transmission System associated with Northern Region Strengthening Scheme-XXII in Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 16.5.2025:-

### **2019-24 and 2024-29 Period**

- a) Provide the year-wise, asset-wise break up of capital cost from COD to 31.3.2029.
  - b) Provide the justification for using admitted capital cost under Land-Leasehold as opposed to Land-Freehold as approved in the previous order dated 18.9.2021 in Petition No. 716/TT/2020.
  - c) Provide reasons for claiming ACE beyond the cut-off date.
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
  3. Confirm whether there is no further additional information required to be submitted by the Petitioner.

4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
5. In case the above said information is not filed within the specified date, the petition shall be disposed based on the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Deputy Chief (Law)